



भारतीय ररज़र्व बैंक
RESERVE BANK OF INDIA

वेबसाइट : www.rbi.org.in/hindi

Website : www.rbi.org.in

ई-मेल/email : helpdoc@rbi.org.in



संचार वरुर्ग, केंद्रीय कायालय, शहीद भगत सरसंह मरुगा, फुटा, मरुंबई - 400 001

Department of Communication, Central Office, Shahid Bhagat Singh Marg, Fort, Mumbai - 400 001 फुन/Phone: 022 - 2266 0502

April 15, 2024

RBI imposes monetary penalty on The Panchkula Urban Co-operative Bank Ltd., Panchkula

The Reserve Bank of India (RBI) has imposed by an order dated March 30, 2024, a monetary penalty of ₹3.00 lakh (Rupees Three lakh only) on The Panchkula Urban Co-operative Bank Ltd., Panchkula (the bank) for non-compliance with certain provisions of RBI directions on 'Exposure Norms and Statutory / Other Restrictions – UCBs'. This penalty has been imposed in exercise of powers vested in RBI, conferred under the provisions of section 47A(1)(c) read with sections 46 (4)(i) and 56 of the Banking Regulation Act, 1949.

The statutory inspection of the bank was conducted by RBI with reference to its financial position as on March 31, 2022. Based on supervisory findings of non-compliance with RBI directions and related correspondence in that regard, a notice was issued to the bank advising it to show cause as to why penalty should not be imposed on it for its failure to comply with the said directions.

After considering the bank's reply to the notice, RBI found, *inter alia*, that the charge of breaching prudential inter-bank exposure limit on a gross as well as counterparty basis was sustained, warranting imposition of monetary penalty.

This action is based on deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the bank with its customers. Further, imposition of this monetary penalty is without prejudice to any other action that may be initiated by RBI against the bank.

(Yogesh Dayal)

Chief General Manager

Press Release: 2024-2025/100